IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH HYDERABAD

O.A/21/00020/2019 Date of order: 08.01.2019

Between:

M A RASHEED JAMEEL, S/o Sri MAG Jameel, Aged about 50 years, Occupation: Health Inspector Gr.-C, South Central Railway, R/o Prasanth Nagar, Moula Ali, Secunderabad, Telangana 500040.

Applicants

AND

- Union of India represented by The Geneal Manager, South Central Railway, Rail Nilayam, Secunderabad,
- The Principal Chief Personnel Officer, South Central Railway, 4th Floor, Rail Nilayam, Secunderabad,
- 3. The Divisional Railway Manager, South Central Railway, Hyderabad Division, 2nd Floor, Hyderabad Bhavan,
- 4. The Senior Divisional Personnel Officer, South Central Railway, Hyderabad Division, Ground Floor, Hyderabad Bhavan.

Respondents

Counsel for the applicant : PARTY-IN-PERSON

Counsel for the respondents : Mr. N SRINIVASA RAO,

SC for Railways

CORAM:

THE HON'BLE MR. JUSTICE R KANTHA RAO MEMBER (J)

THE HON'BLE MRS. NAINI JAYASEELAN, MEMBER (A)

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ORAL ORDER

(PER HON'BLE MR. JUSTICE R KANTHA RAO, MEMBER (J)

Heard Mr.M.A.Rasheed Jameel, Party-in-Person and Mr.

N.Srinivasa Rao, learned standing counsel for the respondents.

2. The OA is filed by the applicant for a direction to the respondents

to dispose of his representation dated 1.1.2018 regarding grant of MACP

from the year 2000. According to the applicant, no speaking order has

so far been passed by the respondents in this regard.

3. Therefore, we are inclined to dispose of the OA without going into

the merits of the case.

4. Consequently, the respondents are directed to dispose of the

representation dated 1.1.2018 submitted by the applicant within eight

weeks and pass appropriate orders regarding grant of MACP from the

year 2000 onwards.

5. With the above directions, the OA is disposed of at the stage of

admission. There shall be no order as to costs.

(NAINI JAYASEELAN) MEMBER (A) (JUSTICE R KANTHA RAO) MEMBER (J)

Dated:8th JANUARY, 2019 Dictated in the open court

vsn